

Central Administrative Tribunal,  
Principal Bench

R.A. No.34/2003 in  
O.A. No.3252/2002

New Delhi this the 05<sup>th</sup> day of February, 2003

Hon'ble Mr. Justice V.S. Aggarwal, Chairman  
Hon'ble Mr. V.K. Majotra, Member (A)

Jeet Ram, Senior P.E.T.  
Govt. Boys Senior Secondary School  
M.B.Road, Pushp Vihar  
Sector-1,  
New Delhi.

.... Applicant

Versus

1. Deputy Director (South)  
South District,  
Defence Colony,  
New Delhi.
2. Director Education  
Old Secretariate  
Delhi Admn.  
Delhi.
3. D.D.O.  
Boys Senior Secondary School  
M.B.Road, Pushp Vihar  
Sector-1,  
New Delhi-110017. .... Respondents

O R D E R (By Circulation)

Justice V.S. Aggarwal:-

Applicant Jeet Ram had filed OA No.3252/2002. The only relief claimed was that his salary which had been withheld without any orders since November 2000 should be released.

2. The matter came up for hearing and was



disposed of with the following order:-

"2. In this regard applicant claims that he has not been paid his salary. If that is so, and applicant has discharged his duties for the above said period, i.e. 1.11.2000 till 31.1.2001, the respondents may consider and pass appropriate orders in case he has discharged his duties. He may, in accordance with law, be paid the salary for the said period. OA is disposed of."

Applicant seeks review of the order and presently he seeks a decision regarding the date of superannuation and for counting of his past service for seniority and pensionary benefits.

3. The relief claimed in review is extraneous to the main relief in the original application and necessarily, therefore, the review application is without merit. Accordingly, the same is rejected by circulation.

V.K.Majotra

(V.K. Majotra)  
Member (A)

V.S. Aggarwal

(V.S. Aggarwal)  
Chairman

/sns/